

O.A. No. 13 of 2012

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Purna Chandra Sethy.....Applicant  
Vs  
Union of India & Ors.....Respondents

**Order dated: 19.04.2012**

**CORAM:**

Hon'ble Shri C.R.Mohapatra, Member (Admn.)  
&  
Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. N.R.Routray, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served.

In this Original application, the applicant has prayed to declare that the order dated 28.12.2011 under Annexure-A/7 series <sup>is</sup> honest in the eye of law and to grant him the pay and allowances for the intervening period.

During the course of hearing Shri Panda submitted that the impugned order at Annexure-A/7 has been quashed by the appellate authority vide its order dated 19.03.2012 in pursuance of the order of this Tribunal in O.A. 303/07 and, accordingly, it has been directed that the applicant is entitled to back wages.



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In view of this, there remains noting more to be

adjudicated in this O.A. and in effect, the O.A. is disposed  
of having become infructuous.

*VAO*  
MEMBER (Judl.)

*JKS*  
MEMBER (Admn.)

RK

